

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
AT HYDERABAD

ORIGINAL APPLICATION NOS. 251 and 253/1991

DATE OF JUDGMENT: 26th March, 1993.

BETWEEN:

OA 251/91

Mr. A. Vittalaiah .. Applicant

AND

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Govt. of India,
Yeddumailaram,
District Medak. .. Respondent

OA 253/91

Mr. M. Srisailam .. Applicant

AND

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Govt. of India,
Eddumailaram,
District Medak. .. Respondent

COUNSEL FOR THE APPLICANTS: Mr. Y. Suryanarayana, Advocate

COUNSEL FOR THE RESPONDENT: Mr. N. V. Ramana, Addl. CGSC

CORAM:

Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman
Hon'ble Shri R. Balasubramanian, Member (Admn.)

contd....

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
----- VICE CHAIRMAN

These two applications are heard together as the same point is involved. Various extent^s of lands in Yeddu-mailaram, Kaisaram and Cheryala villages were acquired for Ordnance Factory Project in Medak District. At the RECCEE Board meeting held on 20.5.1982 at BMP Project Site in Yeddu-mailaram Village, Sangareddy Taluk, Medak District, it was suggested that in accordance with the State Govt. policies, it is necessary that employment opportunities should be provided and, therefore, priority should be given for employment of one member each of 672 patta holders. The Presiding Officer on behalf of the respondents stated that the above request of the Collector would be borne in mind and action in accordance with the Central Government instructions will be taken. In accordance with the said understanding, the District Collector, Medak District sent a list of 491 patta holders with ^{purShance of} the dependents ^{few} thereon. It is stated for the respondents that 360 were provided with the jobs.

2. The names of the applicants in these two OAs do not figure in the list of 491 patta holders with their dependents. It is the case of the applicants that their names figured in the 2nd list.

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3. In view of the understanding at the meeting held on 20.5.1982, it is just and proper to pass the following order in these 2 applications:-

If these applicants are having pattas either in their own names or in the names of their fathers or fore-fathers and if they ~~do not form a part of~~ ^{are not in the list} 491 patta holders referred to in the list furnished to the respondents, then, their cases for providing jobs have to be considered immediately after the first list is exhausted.

4. The OAs are ordered accordingly. No order as to costs.

(Dictated in the open Court).

V.R.
(V.NEELADRI RAO)
Vice Chairman

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

Dated: 26th March, 1993.

Deputy Registrar *7490*

vsn
To

1. The General Manager, Ordnance Factory Project, Ministry of Defence, Govt. of India, Eddumailaram, Dist. Medak.
2. ~~Two copies to~~ Mr. Y. Suryanarayana, Advocate, CAT, Hyderabad.
3. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
4. One spare copy.

pvm

26th March 1993